

STATEMENT RE. BANKING COMPANIES (ACQUISITION AND TRANSFER OF UNDERTAKINGS) ORDINANCE

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN): I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Banking Companies (Acquisition and Transfer of Undertakings) Ordinance, 1980.

ADVOCATE (AMENDMENT) BILL†

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): I beg to move for leave to introduce a Bill further to amend the Advocates Act, 1961.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Advocates Act, 1961".

The motion was adopted.

SHRI P. SHIV SHANKAR: I introduce the Bill.

12.10 hrs.

MATTERS UNDER RULE 377

- (i) SUPPLY OF CEMENT TO THE DROUGHT AFFECTED AREAS OF MAHARASHTRA FOR CONSTRUCTION OF WELLS

श्री केशव राव पारखी (भंडारा) अध्यक्ष महोदय, मैं नियम 377 के अधीन निम्नलिखित महत्वपूर्ण विषय की ओर सरकार का ध्यान खींचना चाहता हूँ ---

"महाराष्ट्र के भंडारा जिले में इस वर्ष 1600 गांवों में से 1428 गांवों में सूखा है। सूखाग्रस्त किसानों को कुएं खोदने के लिये करीब एक करोड़ से भी ऊपर की रकम भू-विकास बैंक की मार्गित कर्ज के रूप में दी गई। किसानों

ने कुएं भी खोदे और कुओं में पानी भी लगाया, लेकिन कुएं पूरे करने के लिये सामेट न मिलने की वजह से कुएं अधूरे पड़े हैं। अब बरसात शुरू हो रही है। कुएं बूज जायेंगे और किसानों पर कर्ज का बोझ लदा रहेगा। इस वास्ते सरकार किसानों को कुएं पूरे करने के वास्ते सीमेंट की तुरन्त व्यवस्था करे।

- (ii) REPORTED THREAT TO COTTAGE WATCH MAKING INDUSTRY DUE TO MECHANISATION

SHRI S. A. DORAI SEBASTIAN (Karur): Sir, under rule 377, I wish to raise the following matter:

The existence of 3,000 cottage sector match making units is being threatened by the proposed import of an automatic four-colour off-set printing machine with built-in arrangement for printing on skillets, at a cost of Rs. 1 crore by a subsidiary of Match-Giants in Sivakasi. It is the committed Policy of our Government to encourage the growth of cottage units which are the only source for generating employment on a large scale. It is unfortunately the bureaucratic practices that hinder the growth of small cottage units. It is understood that the import licence for this machine has been sanctioned, because the Government cannot deny the industrialist his right to have such a machine if it is not manufactured within the country, and if foreign exchange is available for the import of such a machine. It is regrettable that when the import application is scrutinised by the Governmental authorities, this aspect whether it will be detrimental to the survival of cottage units, is not taken into account. In this particular case, the subsidiary of Sivakasi match-giants is getting double benefits. In the name of small scale sector, the excise benefit is derived; and later, the competing sector is also decimated by producing mechanically the matches on a large scale. I demand a thorough probe by

[Shri S. A. Dorai Sebastion]

the Commerce Minister before permission is granted actually for importing this machine.

(iii) DEMAND BY NATIONAL FEDERATION OF INDIAN WOMEN FOR PROBE IN TO THE DEATH OF A YOUNG WOMEN BECAUSE OF DOWRY

SHRIMATI GEETA MUKHERJEE (Panskura): Sir, under rule 377, I wish to raise the following matter:

On June 10, at the call of National Federation of Indian Women, Women of Shahpur Jat area of New Delhi demonstrated in front of Police headquarters demanding a thorough probe into the death of a young woman Jaswanti, by burning, in her father-in-law's house at Nangloi. They alleged that though a suicide note was attached, there was enough ground in the past history to think that it was a case of murder arising out of dowry dispute. They also said that even if it was not a direct murder, at least Jaswanti was goaded to suicide. In this connection, the National Federation of Indian Women has demanded, among other things, that abetment to suicide also be made punishable.

Frequent dowry-deaths have given rise to deep agony in the minds of the people, particularly in those of women. Government of India should take the initiative to call a meeting of all well-known women's organizations to hear and discuss the various suggestions that they have, for measures to prevent this kind of crime as well as for amendment to the present Dowry Prohibition Act.

(iv) FREQUENT SHUT DOWN OF KOTA ATOMIC POWER STATION

श्री बृद्धि चन्द्र जैन (बाड़मेर): अध्यक्ष महोदय राजस्थान प्रान्त में कोटा का प्रमाणु बिजली घर मई, 80 में दो बार और 8 जन, 1980 को और यानी तीन बार एक माह के अन्दर यांत्रिक त्रुटियों के कारण बंद हो गया। जब से उक्त अणु बिजलीघर की प्रथम इकाई शुरू हुई तब से लगातार यांत्रिक त्रुटियाँ होती रहती हैं और बिजलीघर बंद होता रहता है। मार्च, अप्रैल 1980 में यही खराब स्थिति बनी रही।

उक्त बिजलीघर के बंद होने से 32 लाख यूनिट बिजली प्रति दिन से राजस्थान महकूम रह जाता है जिस के कारण राजस्थान की कृषि एवं औद्योगिक उत्पादन पर बड़ा प्रहार पड़ा है जिन्हें राजस्थान की अकालप्रस्त जनता सहन करने की स्थिति में नहीं है। राजस्थान का उपभोक्ता बड़ी कष्टमय स्थिति में है।

यह स्थिति अणु बिजलीघर के अयोग्य इंजीनियरों और अयोग्य वैज्ञानिकों के कारण पैदा हुई है। अणु विभाग इस बिजलीघर के बारे में उदासीन नीति अपनाये हुए है। अतः प्रधान मंत्री जी का ध्यान इस ओर आकषित कर नवेदन है कि वे खुद इस महत्वपूर्ण मामले को अपने हाथ से ले कर इस गंभीर समस्या का स्थायी हल निकाल कर राजस्थान प्रान्त की जनता की आवश्यक से आवश्यक मांग की पूर्ति करें।

(v) REPORTED DAMAGES DUE TO HEAVY RAINS IN THE COASTAL AREAS OF KARNATAKA

SHRI OSCAR FERNANDES (Udipi): There have been unusual rains in coastal Karnataka right from the beginning of the season. Due to depression in the Arabian Sea large tidal waves have been lashing over the entire coast causing erosion at various points starting from Mulki, Mullor, Uliyargoli, Padukere, Malpe, Hoode, Hangarkatta, Gangoli and all other places in Coastal Dakshina Kannada District. The news of the damage caused have been reported in various newspapers. In these areas large patches of land have been washed away, hundreds of coconut trees uprooted and a number of houses damaged. At many points roads running parallel to the sea have been washed away. Throughout the coast rivers are running parallel to the sea with land in between, where thousands of fishermen families are living. During high tide water from the sea flows into the river with the result there is every chance of the entire piece of land being washed off, thousands of people living along the coast of about 100 kms being rendered homeless and even danger of loss of life is envisaged.

I call upon the Central Government to come to the aid of the State Gov-